

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-477(PB)/2017**

**IN THE MATTER OF:**

Au Small Finance Bank Ltd. & Ors.

.... Applicant/petitioner

Vs.

Prabhu Shanti Real Estate Pvt. Ltd.

.... Respondent

**Under Section 7 of IBC.**

**Order delivered on 10.04.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M.M. KUMAR**  
**Hon'ble President**

**Sh. S. K. MOHAPATRA,**  
**Hon'ble Member (Technical)**

**PRESENTS**

For the petitioner

:

Mr. H.L Tiku Sen &  
Mrityunjay Kumar, Advs.

Mr. Anurag Bhatt, Proxy counsel for  
Mr. Ashish Makhija, Adv.

For the Corporate Debtor:

Mr. Anant A. Pavgi, Adv.

**ORDER**

On behalf of Mr. Makhija a request has been made that he is not to appear and he may be discharged from this case. We order accordingly. Mr. Anant A. Pavgi on behalf of Mr. Abhishek Anand has put in appearance. The arguments in the matter were heard on the last date of hearing and Mr. Makhija had sought time to advance further arguments. Respondents are permitted to file written submissions within three days.

Order reserved.

Sd/-

**(M.M.KUMAR)**  
**PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**